

ITEM NO.38

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 2116/2018

(Arising out of impugned final judgment and order dated 03-02-2017 in CRLA No. 1900/2014 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SUKHBIRI & ANR.

Respondent(s)

(WITH PRAYER FOR INTERIM RELIEF and IA No.22505/2018-
CONDONATION OF DELAY IN FILING and IA No.22507/2018-EXEMPTION
FROM FILING O.T.)

Date :19-02-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Mrinmay B., Adv.
 Mr. Sanjay Kumar Tyagi, Adv.
 Mr. Rohit Pandey, Adv.
 Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Kumari Pokhriyal]
Asstt. Registrar